question hijacking be has jumped to the pilots' association. There is no such thing. He it thinking only of the Pilots' Guild and the ICPA. Then again, Sir. he has also jumped to the question of porterage, etc. I am sure I am expra my utmost confidence in Mr. Kunja-I chen and his colleagues that for the non-! serving of the type of food or the quantum j of food that he requires in the IA flights or for the nonprovision of the porterage facilities he is not going to make a demand or do any act which may amount to hijacking. I think I must have that confidence.

SHRI U. K. LAKSHMANA GOWDA (Karnatak): At least increase the number of biscuits.

' SHRI RAJ BAHADUR : I hope he will not hijack any plane for that reason.

SHRI KRISHAN KANT (Haryana) : I hope he will not hijack any plane for this.

SHRI RAJ BAHADUR : I hope he will not hijack me or my friend, Shri Krishan Kant.

Then, Sir, I would say that we have been discussing these things at the appropriate places in the appropriate manner and on proper occasions in this House and we shall discuss these things when the occasion arises. As you know, Sir, we have been trying to improve our services as much as possible.

Sir, I am grateful to the honourbale Members who have participated in the discussion today on this Bill. I commend the Bill for the acceptance of the House.

MR. DEPUTY CHAIRMAN : The question is:

"That the Bill to give effect to the Convention on offences and certain other acts committed on board aircraft be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN : Let us now take up the clause-by-clause consideration of the Bill.

Clauses 2 to 11 were added to the Bill.

Clause 1, the Enacting Formula, the Preamble and the Title were added to the Bill.

SHRI RAJ BAHADUR : Sir, I beg to move :

"That the Bill be passed."

The question was put and the motion was adopted. 6–677RSS/74

THE NAVY (AMENDMENT) BILL, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK) : Sir, I beg to move :

"That the following amendments made by the Lok Sabha in the Navy (Amendment) Bill. 1973, be taken in to consideration, namely :---

Enacting Formula

1. That at page I, line I,—

for 'Twenty-fourth' substitute 'Twenty-fifth'.

Clause 1

2. That at page 1, line 3,—for T973' substitute '1974'."

The question was put and the tnation was adopted.

SHRI J. B. PATNAIK : Sir, I beg to move :

"That the amendments made by the Lok Sabha in the Bill be agreed to."

The question was put and the motion was adopted.

THE INDIAN WORKS OF DEFENCE (AMENDMENT) BILL, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): Sir, I beg to move :

"That the following amendments made by the Lok Sabha in the Indian Works of Defence (Amendment) Bill, 1973, be taken into consideration, namely :—

Enacting Formula

1. That at page 1, line 1,—

for 'Twenty-fourth Year* substitute 'Twenty-fifth Year'.

Clause 1

2. That at page 1, line 4, for '1973' substitute '1974'."

The question was put and the motion was adopted.

SHRI J. B. PATNAIK: Sir, I beg to move :

"That the amendments made by the Lok Sabha in the Bill be agreed to."

The question was put and the motion was adopted.